

**THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**  
**ORDER SHEET**

CP 4/2005 in O. APPLICATION NO. 155/2002

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>19.01.2005</p> <p><i>Copy sent 15/1/03 Recd 10/2/03 Act 28.1.05</i></p>	<p>Mr. A. L. Varma counsel for the applicant.</p> <p>The applicant has filed this CP for the alleged violation of the order dated 09.01.2004 passed in OA No.155/2002 whereby this Tribunal quashed the order of dismissal from service of the applicant and respondents were directed to reinstate the applicant in service and allow all consequential benefits. It was further made clear that his reinstatement would be subject to the final outcome of the SLP, which is stated to be pending in the Hon'ble Supreme Court.</p> <p>Learned counsel for the applicant argued that though he has been reinstated but he has not been given the benefit of seniority, backwages and promotion on account of his reinstatement. Thus, according to the learned counsel for the applicant the order of this Tribunal has not been fully complied with.</p> <p>We have heard the learned counsel for the applicant. We are of the view that the order of this Tribunal has not been fully complied with and he is also entitled for backwages and promotion on account of his reinstatement, it will be open for him to file separate OA whereby claiming <i>all</i> admissible benefits and according to us the CP is not proper remedy. In view of these observations, the CP is disposed of at this stage.</p> <p><i>[Signature]</i> (A. K. BHANDARI) MEMBER (A)</p> <p><i>[Signature]</i> (M. L CHAUHAN) MEMBER (J)</p>